

has implemented reservation for backward classes after his visit to Patna; and

(c) whether there is any talk with the Chief Minister regarding implementation of reservation for backward classes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) The Prime Minister had observed that the question of reservation could be finalised after the proposed Backward Classes Committee submitted its report.

(b) The State Government issued orders for reservation for backward classes on the 10th November, 1978.

(c) The question of reservation was generally discussed by Prime Minister with the Chief Minister, Bihar.

Alleged restrictions on recruitment of dependants of employees who die in harness

2561. **SHRI SUKHDEO PRASAD VERMA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a restriction is placed on the recruitment of sons, daughters or wives of those employees who die in harness or who are medically boarded out;

(b) if so, the nature of such a restriction;

(c) whether all members of National Council of JCM in their last meeting have protested against such unjust orders or placement of restrictions;

(d) if so, whether this restriction has now been waived; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (e). The restriction of 3 per cent of posts falling vacant in a calendar year in a particular cadre for making compas-

sionate appointments laid down in the earlier instructions, has been removed through issue of recent instructions of 25th November, 1978. The appointing authorities have been advised to exercise care to ensure that the number of posts so filled does not exceed substantially and significantly 50 per cent of the vacancies in any calendar year after allowing reservations intended for other categories like Scheduled Castes/Scheduled Tribes etc.

Experts Classification Committee Report

2562. **SHRI SUKHDEO PRASAD VERMA:** Will the Minister of DEFENCE be pleased to state:

(a) whether the Experts Classification Committee appointed under the Chairmanship of Mr. Justice Puri to classify jobs in defence establishments has submitted its report;

(b) if not, the reasons for the abnormal delay;

(c) whether it is a fact that several extensions have been given by the Ministry to the Committee for the purpose;

(d) if so, the reasons therefore; and whether a final date has now been fixed for submission of the same; and

(e) if so, the detail thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (e). The Expert Classification Committee was constituted by a Resolution of the Government dated 3-10-1974. However, the Chairman of the Committee was appointed vide Government Order dated 28-10-1975. The Chairman assumed charge on 3-11-1975. The Committee was expected to give its report within a period of one year. As the work of the Committee could not be completed within the stipulated time, the term of the Committee had to be extended from time to time. The current extension is due to expire on 31-12-1978.